

## **HIGH COURT OF MADHYA PRADESH**

*Jabalpur, 04<sup>th</sup> April, 2020*

### **CIRCULAR**

Our country and the world as a whole are passing through unprecedented times due to COVID-19 pandemic. The coronavirus is posing severe health and economic problems for our country and the number of persons infected with Corona virus are increasing day by day.

Hon'ble the Chief Justice has expressed his desire to give some contribution on behalf of the Judiciary of the State of Madhya Pradesh to the noble cause of dealing with any kind of emergency or distress situation. Therefore, Hon'ble the Chief Justice has contributed Rs.50,000/- and all Hon'ble Judges of High Court of Madhya Pradesh have decided to donate Rs.25,000/- to the Prime Minister Citizens' Assistance and Relief in Emergency Situation Fund (PMCARES).

All the Registry Officers/officials and employees of the High Court Of Madhya Pradesh, Main Registry at Jabalpur and Bench Registries at Indore and Gwalior, and Judicial Officers including the Judicial Officers on deputation and employees of Subordinate Judiciary of the State of Madhya Pradesh have also decided to contribute by way of donation to the Prime Minister Citizens' Assistance and Relief in Emergency Situation Fund [PMCARES] as under:

All District Judges/ADJs:	Rs.15,000/- each
All CJM & Civil Judges:	Rs.10,000/- each
All Non Judicial Officers Class I & II:	Rs.10,000/- each
All Class III employees (To be deducted from the Salary for the month of April, 2020)	Rs.05,000/- each

The contribution will, however, be on voluntary basis. Therefore, those Officers/ Officials/employees who do not wish to contribute may intimate through call/SMS invariably mentioning his/her name, designation and employee code, latest by 15.4.2020 positively to-

- (1) Shri Ajay Pawar (for Main Registry, Jabalpur) on Mobile No. 9407080677
- (2) Shri V.B. Singh (For Bench at Indore) on Mobile No. 9425115362, and
- (3) Smt. Rhia Tripathi (For Bench at Gwalior) on mobile No. 9826243736

Non-receipt of call/SMS by the indicated date shall be taken as their consent to donate, as above. It may be noted that the contribution is exempted under Section 80G of the Income Tax Act.

**By Order of Hon'ble the Chief Justice**

  
(Rajendra Kumar Vani)  
Registrar General